

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 21.04.2011

Meeting No. 01/AM12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 21.04.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. S.K. Jain	DO	DIPP
2.	Sh. A. K. Ojha	AD	MSME
3.	Sh. C. Gangadharan	Dy. DG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

Part- II

1	1	Party Name:MARICO LTD	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/162/376/AM10	Grant of adv. Authorization under para 4.4.2 of HBP for export of “Milling Grade Copra against import of Copra (Grade.II)”		
	The case was considered by the Committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division). The Committee decided that Ministry of Agriculture (Trade Division) may be reminded to expedite the comments and deferred the case. To be re-listed on 26.05.2011.			

2	2	Party Name:MARICO LTD	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status Deferred
	HQ File :01/85/162/141/AM11	Grant of adv. Authorization under para 4.4.2 of HBP for export of “Safflower Seed (Sorted/Processed and meant for Bird Feed purpose)/Safflower/Soya De-oiled Cake against import of Safflower Seeds/Relevant Safflower/Soya Seeds		
	The case was considered by the Committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division). The Committee decided that Ministry of Agriculture (Trade Division) may be reminded to expedite the comments and deferred the case. To be re-listed on 26.05.2011.			

3	3 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/MSME. The Committee decided to defer the case. MFPI/MSME may be reminded to expedite the comments. To be re-listed on 26.05.2011			

4	4	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	Case No.:13/28/85-ALC3/2010			
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/MSME. The Committee decided to defer the case. MFPI/MSME may be reminded to expedite the comments. To be re-listed on 26.05.2011			

5	5	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:1/85-ALC3/2011	Status: Deferred
	Case No.:17/36/85-ALC3/2010		21.04.2011	
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900	
			23.11.2010	
	The case was considered by the committee as per agenda. It was noted that Department of C & PC vide letter No. 46011/105/2008-PCII dt. 18.04.2011 have given their comments regarding items to be imported in units of KG whereas export product is mentioned in numbers. The Committee decided that the exporter may be asked to furnish the information the weight of per unit of export product. To be re-listed on 26.05.2011.			

6	6	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:1/85-ALC3/2011	Status: Deferred
	Case No.:20/36/85-ALC3/2010		21.04.2011	
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906	
			23.11.2010	
The case was considered by the committee as per agenda. It was noted that Department of C & PC vide letter No. 46011/105/2008-PCII dt.				

18.04.2011 have given their comments regarding items be imported in units of KG whereas export product is mentioned in numbers. The Committee decided that the exporter may be asked to furnish the information of export product in units of KG. To be re-listed on 26.05.2011.

7	7 Case No.:3/28/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite the comments and deferred the case. To be re-listed on 26.05.2011.			

8	8	Party Name:ALKALOIDS CORPORATION	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00018/AM10/	RLA File :02/24/040/00017/AM10/	Lic.No/Date:0210126025 30.04.2009	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite the comments and deferred the case. To be re-listed on 26.05.2011.			

9	9 Case No.:7/18/85-ALC3/2010		Party Name:ASIAN FOOD INDUSTRIES,		Meet No/Date:1/85-ALC3/2011 21.04.2011		Status: Approved	
	HQ File :01/85/050/00063/AM11/		RLA File :34/24/040/00091/AM11/		Lic.No/Date:3410027592 29.07.2010			
	The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis and ratified the norms as under:-							
	Export Item		Qty.	Import Item		Qty.		
	STERLIZED CARAWAY SEEDS		199.005 M.T	RAW CARAWAY SEEDS		199.005 M.T		
RA to take consequential action as per policy/procedure.								

10	10 Case No.:12/28/85-ALC3/2010	Party Name:ASHTECH (INDIA) PVT. LTD.	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Rejected
	HQ File :01/85/050/00113/AM11/	RLA File :03/94/040/00995/AM10/	Lic.No/Date:0310585162 27.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to reject the case. RA to take consequential action as per policy/procedure.			

11	11 Case No.:12/36/85-ALC3/2010	Party Name:TEA GROUP EXPORTS	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00157/AM11/	RLA File :02/24/040/00135/AM11/	Lic.No/Date:0210150137 03.11.2010	
	The case was considered by the committee as per agenda. The Committee decided to call for the information of blending ratio from the applicant firm. To be re-listed on 26.05.2011.			

12	12 Case No.:16/28/85-ALC3/2010	Party Name:ORGANIC INDIA PVT.LTD.	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Rejected
	HQ File :01/85/050/00117/AM11/	RLA File :06/24/040/00019/AM11/	Lic.No/Date:0610018453 09.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to allow packing material as per packing policy and other import items are rejected. RA to take consequential action as per policy/procedure.			

13	13 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME. The Committee decided that MSME may be reminded to expedite the comments and deferred the case. To be re-listed on 26.05.2011.			

14	14 Case No.:2/38/85-ALC3/2010	Party Name:SYMEGA SAVOURY	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Approved
----	----------------------------------	---------------------------	---	---------------------

HQ File :01/85/050/00174/AM11/	TECHNOLOGY LIMITED RLA File :10/24/040/00105/AM11/	Lic.No/Date:1010041564 21.01.2011	
The case was considered by the committee as per agenda. After consultation upon the issue, the committee decided to allow the inputs on net to net basis as under:-			
Export Item	Qty.	Import Item	Qty.
THYME (STERILISED) THYME FREE FROM MICRO ORGANISM AND FOREIGN PARTICLES	6860.000KG	THYME LEAVES (BROWNISH GREEN COLOURED LEAF OF 6 TO 7 LENGTH WITH AROMATIC WARM PUNGENT)	6860.000KG
RA may take consequential action as per agenda.			

15	15 Case No.:2/34/85-ALC3/2010	Party Name:SWATHI EXPORTS	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00142/AM11/	RLA File :07/24/040/00353/AM11/	Lic.No/Date:0710076245 24.12.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application is awaited. RA may be reminded to forward the copy of the application when received may be forwarded to DIPP for comments. The Committee decided to examine the case on file and to obtain the common name of HYDROXIDE CA0H2 97 PLUS OR MINUS 1 PERCENAGE. To be re-listed on 26.05.2011.			

16	16 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deterred
	HQ File :01/85/050/00119/AM11/	RLA File :05/23/040/00108/AM11/	Lic.No/Date:0510268652 21.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to examine the case on file with reference to the concerned technical authority for the item. In the mean time Directorate of Sugar may be reminded to expedite the comments and also forward the case to Ministry of Agriculture for their comments.			

17	17 Case No.:18/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00163/AM11/	RLA File :02/24/040/00157/AM11/	Lic.No/Date:0210152164	

		15.12.2010	
The case was considered by the committee as per agenda. It was noted that the information of blending ratio from the exporter is awaited . The committee decided that applicant may be reminded to furnish the required information. To be re-listed on 26.05.2011.			

18	18 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI. The Committee decided to defer the case. MSME/MFPI may be reminded to expedite the comments. To be re-listed on 26.05.2011.			

19	19	Party Name:PARAMOUNT FARMS INTL. PVT. LTD.	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/162/00167/AM11	Fixation of SION for export of Roasted Salted Pistachios against import of Pistachios.		
	The case was considered by the committee as per agenda. It was noted that the data of production and consumption are awaited form APEDA. The Committee decided to defer the case. APEDA may be reminded to expedite the required information. To be re-listed on 26.05.2011.			

20	20 Case No.:3/24/85-ALC3/2010	Party Name:BRITTO SEA FOODS EXPORTS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00088/AM11/	RLA File :04/24/040/00134/AM11/	Lic.No/Date:0410117694 30.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MPEDA. The Committee decided to defer the case. MPEDA may be reminded to expedite the comments. To be re-listed on 26.05.2011.			

21	Case No.:16/36/85-ALC3/2010	Party Name:AROMATRIX FLORA PVT. LTD.,	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00161/AM11/	RLA File :05/24/040/00832/AM08/	Lic.No/Date:0510215506	

28.01.2008

The case was considered by the committee as per agenda. It was noted that reasons for delay in sending information for Advance Authorization for ratification of Norms is awaited from CLA, New Delhi. The Committee decided to defer the case. CLA, New Delhi may be reminded to forward the required information. To be re-listed on 26.05.2011.

22	22 Case No.:15/36/85-ALC3/2010	Party Name:BASH GRANITES,	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00160/AM11/	RLA File :32/24/040/00039/AM11/	Lic.No/Date:3210045997 04.11.2010	
	The case was considered by the committee as per agenda. The Committee decided to examine the case on file. To be re-listed on 26.05.2011.			

23	23 Case No.:3/37/85-ALC3/2010	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/050/00171/AM11/	RLA File :07/24/040/00337/AM11/	Lic.No/Date:0710075729 30.11.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided to defer the case. MFPI may be reminded to expedite the comments. To be re-listed on 26.05.2011.			

24	24	Party Name:LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD.	Meet No/Date:1/85-ALC3/2011 21.04.2011	Status: Deferred
	HQ File :01/85/162/00126/AM11	Fixation of SION for the export product Cassia Gum Powder against import of Cassia Gum or Cassia Split.		
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided to defer the case. MFPI may be reminded to expedite the comments. To be re-listed on 26.05.2011.			

25	25	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:1/85-ALC3/2011	Status: Approved
	Case No.:22/28/85-ALC3/2010		21.04.2011	
	HQ File :01/85/050/00123/AM11/	RLA File :10/24/040/00067/AM11/	Lic.No/Date:1010040860	

The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis with accountability in export and ratified norms as under :-

Export Item	Qty.	Import Item	Qty.
Black tea in consumer pack- 'AVT Premium' (T/C-blended with 70% import tea & 30 % indigenous tea)	4266.00Kg	BLACK TEA IN BULK PACKING	10453.575Kg
Black tea in consumer pack -'AVT Premium Tea Bag' (T/C-blended with 95% import tea & 5% indigenous tea)	3622.500Kg		
Black tea in consumer pack -'AVT Raihana' (T/C-blended with 20% import tea & 80% indigenous tea)[Additional condition sheet attached]	20130.00Kg		

RA may take consequential action as per policy/provision.